

[ Dr. K. L. Rao ]

and the Northern system. We have a weak link. We are going to install a 220 KW cable line via Bhopal and Ranapratapsagar to the Bhakra system so that there will be better change of power. We are trying to do that.

## PAPERS LAID ON THE TABLE

### I. THE CONTRACT LABOUR (REGULATION AND ABOLITION) CENTRAL RULES 1971.

### II. THE APPRENTICESHIP (AMENDMENT) RULES, 1971.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION / श्रम और पुनर्वास मंत्रालय में उप-मंत्री (SHRI BALGOVIND VERMA) : Sir, on behalf of Shri R. K. Khadilkar I beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment) :

(i) Notification G. S. R. No. 191, dated the 1st February, 1971, publishing the Contract Labour (Regulation and Abolition) Central Rules, 1971, under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970. [ Placed in Library. See No. LT-195/71 ]

(ii) Notification G.S.R. No. 383, dated the 10th March, 1971, publishing the Apprenticeship (Amendment) Rules, 1971 under sub-section (3) of section 37 of the Apprentices Act, 1961. [ Placed in Library. See No. 196/71 ]

### NOTIFICATION UNDER THE MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND

MINES/इस्पात और खान मंत्रालय में राज्य मंत्री (SHRI SHAH NAWAZ KHAN): Sir, I beg to lay on the Table a copy of the Ministry of Petroleum and Chemicals and Mines and Metals (Department of Mines and Metals) Notification G.S.R. No. 466, dated the 20th March 1971 (in English and Hindi), under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library See No. LT-197/71]

### ANNUAL REPORT AND ACCOUNTS (1969-70) OF THE NEYVELI LIGNITE CORPORATION LIMITED, AND RELATED PAPERS

SHRI SHAH NAWAZ KHAN : Sir, I also beg to lay on the Table a copy each of the following papers (in English and Hindi), under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Fourteenth Annual Report and Accounts of the Neyveli Lignite Corporation Limited for the year 1969-70, together with the Auditors Report on the Accounts and the comments on the Audit Report by the Indian Audit and Accounts Departments.

(ii) Review by Government on the working of the Corporation. [Placed in Library. See No. LT-277/71 for (i) and (ii)]

### ANNUAL REPORT (1969-70) OF THE NATIONAL COOPERATIVE DEVELOPMENT CORPORATION

SHRI SHAH NAWAZ KHAN : Sir, on behalf of Shri Annasaheb P. Shinde I also beg to lay on the Table, under section (3) of section 14 of the National Co-operative Development Corporation Act, 1962, a copy (in English and Hindi) of the Annual Report of the National Co-operative Development corporation for the year 1969-70. [Placed in Library See No. LT-198/71]